

Generation of Power in Gujarat

7980. SHRI ARVIND M. PATEL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total generation of Power in Gujarat State during the last three years; and

(b) the estimates of the power to be generated there in 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The total generation of power in Gujarat State including 50 per cent share of Tarapore Nuclear Power Station is as under:

1970-71 . . .	4176.2 million kwh
1971-72 . . .	4048.0 million kwh
1972-73 . . .	4880.0 million kwh (estimated)

(b) The estimated power generation during 1973-74 is of the order of 5100 million kwh.

Complaints re. non-implementation of regulations by Foreign Pharmaceutical Companies

7981. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether there have been any complaints of non-implementations of Government regulations by foreign pharmaceutical companies and if so, the steps taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): Government regulations provide for the regulation of the prices of drugs, quality control, capacities licensed, labour relations, Exchange Control, etc. The concerned departments of Government keep a watch on the activities of all companies including foreign companies regarding their sphere of activities, and necessary action is taken with regard to

any complaint which may be received from time to time.

Share capital of O. and N.G.C. in Foreign Oil Companies and profits earned thereon

7982. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total amount of share-capital owned by the Oil and Natural Gas Commission in foreign oil companies; and

(b) the amount of royalty and dividend received on these investments during the last three years and how it compares with the royalty and dividend paid by India to different foreign oil companies during this period?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The Oil and Natural Gas Commission in collaboration with AGIP S.P.A. of Italy and Phillips Petroleum Company of USA had entered into a Joint Structure Agreement in January 1965 with National Iranian Oil Company for participation in the search for and production of petroleum in an Off-shore area of Iran. The Commission subsequently transferred its rights and obligations acquired under the aforesaid agreement, to its wholly-owned subsidiary, M/s. Hydrocarbons India Private Ltd.

The Joint Structure Agreement does not constitute a separate juridical entity. The amounts contributed by HIPL as its share of the expenditure under this Agreement are, therefore, not in the nature of share capital. The net surplus is repatriable to India after meeting all expenses in Iran under the Agreement. No surplus has become repatriable upto the year 1972.

A sum of Rs. 26,656 has been invested by HIPL as share capital in the Iranian Marine International Oil